

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) The CGHS Dispensaries running in rented buildings in Delhi may be seen at Statement-I. The total amount of rent paid by the Govt. for these rented buildings in Delhi during 1995-96, 1996-97 and 1997-98 may be seen at Statement -II.

The information in respect of CGHS outside Delhi is being collected and would be laid on the Table of the House.

(c) and (d) The CGHS constructs its own buildings in a phased manner subject to feasibility and availability of resources.

(e) and (f) Though funds are not allocated separately for construction of new buildings, the budget allocation is made separately for capital works on an all-India basis. The allocation for capital works includes construction of new buildings, repair of existing buildings, electrical works in the existing buildings construction of boundary walls on new plots purchased by the Government and expenditure on the watch and ward etc.

Statement-I

CGHS Dispensaries running in rented building

- (1) Subzi Mandi
- (2) Karol Bagh
- (3) Patel Nagar-I
- (4) Pul Bangash
- (5) Patel Nagar-II
- (6) Shadhara
- (7) Rajouri Garden
- (8) Shakurbasti
- (9) G.K.G.
- (10) Ashok Vihar
- (11) Tri Nagar
- (12) Laxmi Nagar
- (13) Gurgaon
- (14) Janakpuri-II
- (15) Vivek Vihar
- (16) Sunder Vihar
- (17) Yamuna Vihar

- (18) Noida
- (19) Rohini
- (20) Dilshad Garden

Statement-II

The total amount of rent paid by the Govt. during last three years

1995-96	37,89,528/-
1996-97	37,89,528/-
1997-98	37,89,528/-

Introduction of False Witnesses by Police

1904. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news-items captioned "Police introduced false witnesses; Court" appearing in the 'Times of India' dated May 14, 1998;

(b) if so, the facts thereof;

(c) the reaction of the Government thereto;

(d) whether the Government propose to ensure that the police personnel will be dealt with severely for planting false witnesses, for lodging false cases not supported by legal evidence/documents merely on the saying of a person of persons;

(e) if so, the details thereof; and

(f) the details of instructions/guidelines given by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Yes, Sir. A case FIR No. 349/89 u/s 302/506/147/148/149/120-B, IPC and 27/54/59 Arms Act was registered against six persons for the murder of Shri Hari Chauhan on 23.10.1989. The case was tried in the Court of Shri K. S. Khurana, Additional Sessions Judge, Delhi. While acquitting the accused by giving them the benefit of doubt, the Hon'ble Judge, inter alia, observed that the Investigating Officer had introduced false witnesses in order to solve the case. As directed in the judgement dated 25.4.98, a Vigilance Enquiry has been instituted against the police officer in question.

(d) to (f) Departmental/legal action is taken against the defaulting Investigating Officers (IOs) if it is established that false witnesses were planted or false cases were lodged.

Staff briefings/lectures are organised from time to time

to make the IOs aware of the consequences of planting false witnesses and lodging false cases. The prosecution branch also highlights the significance of these aspects during the scrutiny of cases.

Welfare Schemes

1905. SHRI T. GOVINDAN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government is planning to declare the various Welfare Schemes by August 15, 1998;

(b) if so, the details thereof; and

(c) the names of schemes already declared in the 50th Anniversary of Independence?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Not at this stage.

(b) Does not arise.

(c) Nil.

[Translation]

Increase in Female Foeticide

1906. SHRI MANIBHAI RAMJIBHAI CHAUDHARI :
SHRI JANARDAN PRASAD MISRA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government deserved a large number of cases of female foeticide being increased constantly;

(b) if so, the details thereof;

(c) whether the Government proposed any action to stop this practice ;

(d) if so, the time likely to be taken by the Government in this regard; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) It is known that the strong preference for Male Pregnancy in India Society often leads to Abortion of Female foetuses. This practice is facilitated by the easy availability of medical technology for Pre-Natal Sex Determination. Since these practices are clandestine and collusive, no authentic or accurate data are available.

(c) to (e) Under the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act, 1994, Pre-Natal Diagnostic Techniques are allowed only in specified circumstances, Disclosure of Sex of the Foetus is prohibited in the Act. Punishments are prescribed for Violation of the Law. The Act and Rules thereunder have come into force with effect from 1st January, 1996.

Scavengers in Gujarat

1907. SHRI RATILAL KALIDAS VARMA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether a number of representations and Memoranda regarding harassment, difficulties and demands of Scavengers have been received;

(b) if so, the details thereof from 1.11.95 till date;

(c) the action taken by the Govt. thereon; and

(d) the preventive measures taken by the Government to protect the Scavengers and to concede their demands.

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (d) Representations and Memoranda pointing out cases of specific harassment, difficulties and demands of the scavengers as specific to the Safai Karamcharis are to be investigated under a statutory provision under Section 8 sub-section (1) clause (c) of the National Commission for Safai Karamcharis Act, 1993. It has also been enjoined upon the Commission to take *suo-moto* notice of matters relating to non-implementation of :

(i) programmes or schemes in respect of any group of Safai Karamcharis;

(ii) decisions, guidelines or instructions aimed at mitigating the hardship of Safai Karamcharis;

(iii) measures for the social and economic upliftment of Safai Karamcharis;

(iv) the provision of any law in its application to Safai Karamcharis.

Under Section (8) sub-section (2) of the Act, in discharge of its functions under Sub section (1) of the above Act, the Commission shall have the powers to call for information with respect to any matter specified in that sub-section from any Government or local, or other authority.

All such representations that relate to problems specific to Safai Karamcharis which belong to above said category have been sent to National Commission for Safai Karamcharis for investigation under the provisions of above said Act.